

the Scheduled Tribes in the State of Assam; and

(b) if so, the reasons thereof?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) and (b). The Tea Garden and ~~Ex~~-tea garden persons who do not belong to the communities which are specified as Scheduled Tribes in relation to the State of Assam have not been treated as Scheduled Tribes because their communities do not satisfy the criteria laid down for specification as Scheduled Tribes.

Junior Reception Officers

4980. SHRI HALIMUDDIN AHMAD: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 3388 on 13th July, 1977 regarding representation from reception officers and state:

(a) whether it is a fact that deviation has been made in certain cases in the appointment of Junior Reception Officers against permanent vacancies and in extending their deputation period and if so, the reasons therefor; and

(b) whether a few Hon. Members of the House and the officials of the Institute of Secretariat Training and Management have suggested to revise the present policy of filling the posts of Jr. Reception Officers by deputation and if so, what decision the Government have taken in this regard?

THE MINISTER OF HOME AFFAIRS (SHRI CHARAN SINGH):

(a) During the last five years when the present policy has been in force, deviation has been made only in two cases. In the first case, absorption was agreed to on compassionate grounds as the officer was on deputation from an isolated post in the Ministry of Home Affairs, where there were no prospects of advancement. In the second case, the request

of the deputationist for permanent absorption was not acceded to, but the tenure was extended beyond the normal term.

(b) Yes, Sir. For the reasons stated in reply to Unstarred Question No. 3388 on 13-7-77, it has not been considered desirable to make a change in the present policy of filling the posts of JROs by deputation only.

Artificial Limb Manufacturing Corporation of India, Kanpur

4981. SHRI RAMANAND TIWARI: Will the Minister of INDUSTRY be pleased to state:

(a) whether agitations and strike were going on recently in Artificial Limbs Manufacturing Corporation of India, Kanpur for pressing certain demands of the employees;

(b) the demands of the employees; and

(c) steps being proposed to solve the grievances of the employees and to bring about harmonious industrial relation?

THE MINISTER OF INDUSTRY (SHRI GEORGE FERNANDES):

(a) No, Sir. There was no strike or agitation in the factory but slogan shouting and demonstrations were organised by a section of the employees outside Office hours and outside the factory area during June, 1977.

(b) The ALIMCO WORKERS UNION submitted a charter of Demands to the Labour Commissioner, Kanpur, representing that—

(1) ALIMCO employees should be given salary benefits at par with the Hindustan Aeronautics Limited's employees.